

NOTICE
(Partial Modification w.e.f. 16.10.2023)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa**, the Hon'ble the Chief Justice has been pleased to approve the following :

- A) From Monday to Wednesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I is allowed before the **Hon'ble Shri. Justice M.S.Sonak** after the Division Bench work is over.
- B) On Friday the urgent mentioning and placing of the matters pertaining to the Single Bench-II is allowed before the **Hon'ble Shri Justice P. D. Naik** after the Division Bench-II work is over.
- C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri. Justice P. D. Naik** and vice versa.
- D) The urgent mentioning and placing of matters pertaining to the single bench-III presided over by the **Hon'ble Shri. Justice B.P. Deshpande** is allowed before the Single Bench-II presided over by the **Hon'ble Shri. Justice P. D. Naik**.
- * E) The urgent mentioning and placing of matters pertaining to Single Bench presided over by the **Hon'ble Shri. Justice VALMIKI SA MENEZES** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice B. P. Deshpande from Monday to Thursday and Court working Saturday**. The urgent mentioning and placing of the matters, if any, **on Friday** is allowed before the **Hon'ble Shri Justice B. P. Deshpande** after the Division Bench work is over.

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

* **Indicates partial modification.**

High Court, Appellate Side,
Bombay.

Date : 12th October 2023

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By Order

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)

**HIGH COURT OF BOMBAY AT GOA
SITTING LIST W.E.F. 5th JUNE 2023
(Partial Modification w.e.f. 16.10.2023)**

Sr. No.	Sitting	Assignment
1	<p>The Hon'ble Shri. Justice M. S. SONAK AND The Hon'ble Shri Justice B. P. DESHPANDE</p> <p>Commercial Appellate Division Bench</p> <p>MONDAY TO WEDNESDAY [Regular Division Bench]</p> <p>(DIVISION BENCH-I)</p> <p>Court Room No. 2</p>	<p>For admission, hearing and order matters therein :-</p> <p>Civil and Criminal matters and applications therein pertaining to Division Bench.</p>
2	<p>The Hon'ble Shri. Justice P. D. NAIK AND The Hon'ble Shri. Justice B. P. DESHPANDE</p> <p>FRIDAY</p> <p>[Special Division Bench]</p> <p>(DIVISION BENCH-II) Court Room No. 3</p>	<p>To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.</p>
3 ★	<p>The Hon'ble Shri Justice M. S. SONAK</p> <p>THURSDAY AND FRIDAY</p> <p>[Single Bench-I]</p> <p>Court Room No. 2</p>	<p>For admission, hearing and order matters therein :-</p> <p>A) First Appeals from the year 2015 onwards.</p> <p>B) All First Appeals pertaining to MACT.</p> <p>C) Pre-admitted Civil matters (admission / Order / Direction) up to 31.12.2019 and 2022.</p>

4	<p>The Hon'ble Shri. Justice P. D. NAIK</p> <p>MONDAY TO THURSDAY</p> <p>[Single Bench-II] Court Room No. 3</p>	<p>For admission, hearing and order matters therein :-</p> <p style="text-align: center;">On Monday</p> <p>A) All Criminal matters pertaining to Single Bench including Criminal Appeals of EVEN years. (except those assigned to other Court)</p> <p style="text-align: center;">From Tuesday to Thursday</p> <p>A) All Civil matters pertaining to Single Bench (except those assigned to other Court).</p> <p>B) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996.</p> <p>C) Matters under Companies Act, 1956 and Companies Act, 2013</p> <p>D) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal.</p> <p>E) Pre-admitted Civil matters (admission /Order /Direction) from 01.01.2023 onwards.</p>
5	<p>The Hon'ble Shri. Justice B. P. DESHPANDE</p> <p>THURSDAY</p> <p>[Single Bench-III] Court Room No. 4</p>	<p>A) Final hearing of Criminal Appeals of ODD years.</p> <p>B) Appeals under ESI.</p> <p>C) Civil Revision Applications.</p> <p>D) Pre-admitted Civil matters (admission /Order / Direction) from 01.01.2020 to 31.12.2021.</p>
6 *	<p>The Hon'ble Shri. Justice VALMIKI SA MENEZES</p> <p>[Single Bench-IV] Court Room No. 5</p>	<p>For admission, hearing and order matters therein :-</p> <p>(A) All Second Appeals</p> <p>(B) All First Appeals (excluding MACT) upto the year 2014.</p>

NOTE

i) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

ii) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

iii) In case any exceptional urgent matter arises pertaining to the Division Bench on Thursday, the Division Bench-I would take up the matter as per convenience of Their Lordships.

iv) The **Hon'ble Shri. Justice P. D. Naik** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

v) The **Hon'ble Shri. Justice P. D. Naik** is designated to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.

vi) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

vii) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates Partial Modification.**

High Court, Appellate Side,)
Bombay.)
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Date : 12th October 2023)

By order

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)